

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 633 of 2018

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. ...Appellant

Versus

**Koteswara Rao Karuchola (R.P. for Viceroy Hotels Ltd.) &
Ors. ...Respondents**

Present

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Satendra K. Rai and Mr. Aditya Dewan, Advocates

**For Respondents: Mr. Rana Mokharjee, Sr. Advocate with Mr. Diwakar Maheshwari, Mr. Aditya V. Singh and Ms. Sreoshi Chatterjee, Advocates for R-1.
Mr. Kumar Sudeep, Advocate for R-3.**

With

Company Appeal (AT) (Ins) No. 718 of 2018

IN THE MATTER OF:

Mahal Hotel Pvt. Ltd. ...Appellant

Versus

Asset Reconstruction Company (India) Ltd. ...Respondent

Present

For Appellant: Mr. Kumar Sudeep, Advocate

**For Respondent: Mr. Rana Mokharjee, Sr. Advocate with Mr. Diwakar Maheshwari and Mr. Aditya V. Singh, Advocates for RP.
Mr. Arun Kathpalia, Sr. Advocate with Mr. Satendra K. Rai, Advocate**

ORDER

13.08.2019: Heard Mr. Arun Kathpalia, Sr. Advocate appearing on behalf of Appellant - 'Asset Reconstruction Company (India) Ltd.' in Company Appeal (AT) (Ins) No. 633 of 2018. Hearing concluded. Heard Mr. Kumar Sudeep, Advocate appearing on behalf of Respondent No.3 - 'Mahal Hotel Pvt. Ltd.' Hearing concluded. Heard Mr. Rana Mokharjee, Sr. Advocate appearing on behalf of Resolution Professional. Hearing concluded. In so far as, Company

Appeal (AT) (Ins) No. 718 of 2018 preferred by 'Mahal Hotel Pvt. Ltd.' is concerned, Mr. Kumar Sudeep, Advocate for the Appellant submits that in view of the subsequent development the Appellant will not press the appeal.

Judgment Reserved.

Learned Counsel for Resolution Professional is allowed to file short written submissions, not more three pages, by tomorrow.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc